

ITEM NO.1501

COURT NO.12

SECTION II-A

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

R.P.(CrI.) No. 401-402/2012 In CrI.A. No. 185-186/2011

SUDAM @ RAHUL KANIRAM JADHAV

Petitioner(s)

VERSUS

THE STATE OF MAHARASHTRA

Respondent(s)

Date : 01-10-2019 This petition was circulated today.

For Petitioner(s) Ms. Nitya Ramakrishnan, Adv.  
Mr. Yash S. Vijay, Adv.  
Mr. Amartya Kanjilal, Adv.  
Ms. Shruti Narayanan, Adv.  
Mr. Jahnvi Sindhu, Adv.  
Ms. Ankita Sarkar, Adv.  
Mr. Shadan Farasat, AOR

For Respondent(s) Mr. Nishant Ramakantrao Katneshwarkar, AOR  
Mr. Anoop Kandari, Adv.

Hon'ble Mr. Justice Mohan M. Shantanagoudar pronounced the reportable judgment of the Bench consisting of Hon'ble Mr. Justice N.V. Ramana, His Lordship and Hon'ble Mrs. Justice Indira Banerjee.

The review petitions are allowed to the extent that the sentence of death awarded to the petitioner is commuted to imprisonment for the remainder of his life sans any right to remission.

(GULSHAN KUMAR ARORA)  
COURT MASTER

(R.S. NARAYANAN)  
COURT MASTER

(Signed reportable judgment is placed on the file)